

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW BOMBAY BENCH, NEW BOMBAY,
CAMP AT NAGPUR.

13

Tr. Application No.373/87.

Shri A.S.Kesai &Ors. ... Applicants.

V/s.

Union of India & Ors. ... Respondents.

Coram: HON'BLE MEMBER(A), SHRI P.S.CHAUDHURI,
HON'BLE MEMBER(J), SHRI D.K.AGRAWAL.

Appearances:-

None present for the applicants.
Mr.Ramesh Darda for Respondents
No.1 and 2.
None present for the remaining
respondents.

Oral Judgment:-

{Per Shri P.S.Chaudhuri, Member(A)} § Dated: 18.6.1990

Writ Petition Stamp No.521/86 was filed in the
Nagpur Bench of the Bombay High Court on 13.1.1986.

Before it was admitted there it was transferred to this
Bench of the Tribunal and taken on file as Transferred
Application No.(N)373/87. In it, ^{the} applicants (Petitioners),
who are employees of the Ordnance Factory, Ambazari, have
challenged, inter alia, the promotion of Respondents 3 to
33 as Line Mistry, highly skilled Gr.II.

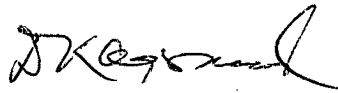
2. When this case is called on for hearing,
Mr.Ramesh Darda, learned advocate for the respondents
appears, but the applicants (Petitioners) do not appear
either in person or through their Counsel. Also,
Respondents No.3 to 33 (of whom R-12 and 30 appear to
have expired) are neither present nor represented.
In the written statement dt. 11.4.1988, respondents 1 and 2
have not accepted any of the applicants' prayer, either in
whole or in part.

...2.

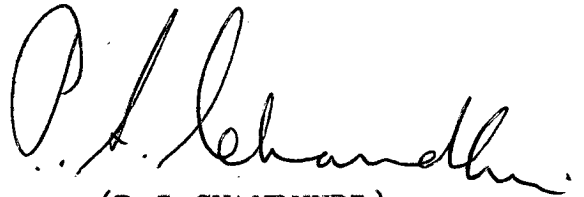
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3. We accordingly order that this Transferred Application be dismissed for default in terms of Rule 15 of the Central Administrative Tribunal (Procedure) Rules, 1987.



(D.K.AGRAWAL)
MEMBER(J)



(P.S.CHAUDHURI)
MEMBER(A).